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Title: Need to dispense with the provision in service rules of 51 Battalion of India Reserve requiring mandatory service in Union Territories of Lakshadweep, Daman and Diu and Dadra & Nagar Haveli.

MOHAMMED FAIZAL (LAKSHADWEEP): I had received representations from the personnel of the 51 Battalion of India Reserve Battalion and requested the Government to do away with the mandatory service rule regarding serving the UT of Lakshadweep by the recruits of the Battalion from Daman & Diu and Dadra & Nagar Haveli. This is also true for the Island recruits regarding their transfer to Daman & Diu and Dadra & Nagar Haveli.

This Battalion is made up of recruits from the UTs of Lakshadweep, Daman & Diu and Dadra & Nagar Haveli. The service rules of the Battalion lays down that all the recruits have to serve in the other two UTs, other than their own, for a period of 4 years. i.e. they have to be away from their home UT, which actually disturbs their family life.

The recruits also have to be in a place where their children would find it difficult to adapt due to language, social life, eating habits etc if they are perforce required to take their families there. Else, they have to spend this period alone and away from their families. Even if they have to go to meet their families in their home town, the time taken to travel, the Island UT to the mainland UTs or vice versa is too long and the number of days they can spend with their families gets reduced.

I, therefore, request the Government of India to appoint/post the personnel of the Battalion from the same Union Territory only.